

(Shri Bapusaheb Parulekar)

He referred to rule 338. Rule 338 will not apply here because the Constitution Amendment Bill referred to by Sri Frank Anthony was for the extension of the time and not for the deletion of the article. Therefore, rule 338 will not apply. I would, therefore, request the hon. members to consider whether in this August House we should have a debate on this particular issue or whether that debate should be barred. If there is a debate, members having different opinions will be able to express their views. If you do not allow the introduction of this Bill, the people in the country will get the impression that we Members in this House are not ready to discuss the issue and to hear the others' views.

With these words, I oppose whatever Shri Anthony has said and request the hon. members to allow the introduction of this Bill.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was negatived.

16.06 hrs.

PENSIONS BILL

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill to provide for the grant of pension, gratuity, dearness and other allowances and benefits, payable by the Central Government to its employees, or their dependents, on retirement voluntary or otherwise, or on the death of the Government servant and for other matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the grant of pension, gratuity, dearness and other allowances and benefits, payable by the Central Government to its employees, or their dependents, on retirement voluntary or otherwise, or on the death of the Government servant and for other matters connected therewith."

The motion was adopted.

SHRI V. N. GADGIL: Sir, I introduce* the Bill.

16.07 hrs.

LAND ACQUISITION (AMENDMENT) BILL

(AMENDMENT OF SECTION 4)

SHRI G. M. BANATWALLA (Ponani): I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894."

MR. DEPUTY-SPEAKER: The questions is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

SHRI G. M. BANATWALLA: I introduce the Bill.

16.07 hrs.

CONSTITUTION (AMENDMENT) BILL

(AMENDMENT OF ARTICLE 155)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*Introduced with the recommendation of the President.